

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.246/03

Dated Monday this the 7th day of April, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

K.P.Nanu  
S/o Late K.Appa  
Retd. BCR PA, Kannur HPO  
'OHM' Elampara P.O.  
Kannur District - 670 595.

Applicant

(In person)

Versus

Director General of Posts  
New Delhi.

Respondent

The application having been taken up on 7th April, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant who after putting in 11 years 6 months and 22 days service in the Indian Air Force got re-employed in the Postal Department. His service in the Air Force was counted for pension but his grievance is that the period was not counted for his seniority and promotion under Time Bound One Promotion (TBOP)/Biennial Cadre Review (BCR). Therefore, he has filed this application for a direction to the respondent to count his military service from 5.5.1961 to 25.11.1972 for promotion also as the same has been counted for postal pension.

2. The applicant has sought personal exemption from appearance. Therefore, we have gone through the application and the connected papers to see whether the matter requires further deliberation. The period of defence service was counted for pension in civil service in accordance with the provisions of Rule 19 of the Civil Service Rules. The Rules provide only for

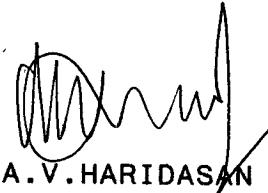
counting of pension and not for promotion. Therefore we do not find anything in this OA which calls for admission and further deliberation. Therefore, we reject the application under Section 19 (3) of the Administrative Tribunals Act, 1985. A copy of this order be sent to the applicant.

Dated 7th April. 2003.



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

aa.

  
A.V. HARIDASAN  
VICE CHAIRMAN